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Central Administrative Tribunal, Principal Bench

Original Application No.26 of 2000

New Delhi, this the 5th day of September, 2000

Hon'ble Mr.Kulidip Singh,Member (J)
Hon'ble Mr. S.A.T. Rizvi,Member(A)

Shri G.S.Sharma
S/o Shri S.L.Sharma
r/o H.No.C-23.
East Baldev Park, Delhi

- Applicant

(By Advocate: Shri Jog Singh)

Versus

1. Chief Secretary
Govt. of National Capital Territory of Delhi
Shamnath Marg,
Delhi

2. Director,
Directorate of Education
Old Secretariat
Delhi

3. Dy.Director
Directorate of Education
Old Secretariat
Delhi

- Respondents

(By Advocate - Shri Vijay Pandita)

O R D E R (ORAL)

By Hon'ble Mr.Kulidip Singh,Member(J)

Heard both sides.

2. This OA has been filed by a part-time teacher seeking regularisation on the basis of a test conducted by the respondents and also on the basis of his teaching experience.

3. It is stated that in the written test, the applicant was awarded 40.5 marks out of 85, and 6 marks out of maximum 10 marks for his teaching experience. Applicant has stated in his OA that he has worked for a period of more than four years and that a similarly placed person

for



namely Shri Mahesh Chand who also had the teaching experience of more than 4 years, had been awarded 8 marks whereas he has been awarded only 6 marks.

4. The stand of the respondents is that applicant had not submitted his teaching experience certificate and, therefore, appropriate marks could not be awarded to him. We also put a question to respondents' counsel Shri Pandita as to what is the policy regarding awarding of marks in the written test as well as in teaching experience. Shri Pandita pointed out that the policy of the Government is to give 2 marks for teaching experience for each completed year.

5. Since it is an admitted case that the applicant has worked for more than four years, he is entitled for the award of 8 marks in teaching experience. The O.A. is therefore allowed and impugned order No.8143 dated 8.3.99 by which applicant has been awarded 46.5 marks including 6 marks for teaching experience, is quashed and set aside.

6. We direct the respondents to review the marks awarded to applicant, and award proper marks for his teaching experience as having worked on part time basis for more than four years and consider his case for regularisation if he is found eligible for such regularisation as per Rules. These directions should be implemented within a period of two months from the date of receipt of a copy of this order.

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3.

7. O.A. stands disposed of with the above
directions. No costs.

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(S.A.T. Rizvi)
Member(A)

Ku
(Kuldip Singh)
Member(J)

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